

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00528/2020

Jabalpur, this Monday, the 12th day of October, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Brahmanand Nirmalkar
 S/o Late Siyaram Nirmalkar
 Aged about 54 years
 Ex.GDS Branch Post Messenger
 And Acting Branch Post Master
 Kosmi (Chhura) Post Office
 Raipur 492001

-Applicant

(By Advocate –**Shri B.P. Rao**)

V e r s u s

1. Union of India
 Through : The Secretary
 Ministry of Communication
 Department of Post Dak Bhawan
 New Delhi 110001

2. The Chief Post Master General
 Chhattisgarh Circle
 Malviya Road, Raipur 492001
 (Revisionary Authority)

- **Respondents**

(By Advocate –**Shri Vivek Verma**)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed by the applicant being aggrieved by the inaction of respondent No.2 in not deciding the revision petition dated 14.08.2020 as per order dated 23.06.2020 passed by this Tribunal in O.A. No.203/00085/2015.



3. The main grievance of the applicant is that despite the order passed by this Tribunal vide Annexure A/1, the respondent-department has not decided the revision petition till date.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the competent authority/revisionary authority is directed to decide the revision petition dated 14.08.2020 (Annexure A/2), which has been filed in pursuance to the order passed by this Tribunal on 23.06.2020 in O.A. No.203/00085/2020, in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent

authority/revisionary authority of the respondents is directed to decide the revision petition dated 14.08.2020 (Annexure A/2) in a time bound manner.

7. Resultantly, the competent authority/revisionary authority of the respondents is directed to decide the applicant's revision petition dated 14.08.2020 (Annexure A/2) within a period of 45 days after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order and shall decide the same on merits as per law.

9. It goes without saying that respondents shall consider all the contentions raised in the revision petition Annexure A/2.

10. With these observations, this Original Application is disposed of at admission stage itself.

(Naini Jayaseelan)
Administrative Member

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(Ramesh Singh Thakur)
Judicial Member

